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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०
Ref. No. 199195

1C-2/NGT-07/2023

दिनांक
Date 11-8-23

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.
E-mail - judicial-ngt@gov.in

Subject: Submission of Joint Committee report in compliance of directions issued by Hon'ble NGT vide order dated 18.05.2023 in Original Application No. 336/2023, Pankaj Srivastava Versus Birla Carbon India Private Limited.

Sir,

In compliance of Hon'ble NGT order dated 18.05.2023 in Original Application No. 336/2023, Pankaj Srivastava Versus Birla Carbon India Private Limited, the Joint Committee report is being filed herewith.

It is requested that the aforesaid Joint Committee Report may be presented before the Hon'ble Tribunal for kind consideration.

Encl: As above.

Yours faithfully,

Chief Environmental Officer
Circle-2

Joint Committee Report in reference to Hon'ble NGT order in the
matter of Original Application No. 336/2023, Pankaj Srivastava
Versus Birla Carbon India Private Limited

1. Hon'ble NGT has constituted a joint committee vide its Order dated 18.05.2023 in Original Application No. 336/2023, Pankaj Srivastava Versus Birla Carbon India Private Limited. The operative part of the order is as follows: -

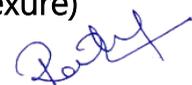
"1. Grievance in this application is against violation of environmental norms by M/s Birla Carbon Renukoot Plant in District Sonbhadra, Uttar Pradesh. It is stated that he said unit is discharging untreated black water in a drain connected to Renu River which is further connected to Sone River, in violation of Water (Prevention and Control of Pollution) Act, 1974. UP State PCB issued show cause notice dated 24.03.2021 proposing to close the unit for the said violations and to levy environmental compensation at the rate of Rs. 30,000 per day. However, even after two years, neither the UP-State PCB has closed the unit nor recovered compensation, nor the unit has stopped the violations.

2. Considering the above, we direct the State PCB to take further steps in the matter and finalize pending action within one month and file an action taken report. The unit may take necessary preventive and remedial measures and is at liberty to file response, if any before this Tribunal. We also constitute a joint Committee of CPCB, State PCB sand District Magistrate, Sonbhadra to ascertain the factual position and furnish a factual and action taken report within one month by e-mail at



*judicialngt@gov.in preferably in the form of searchable PDF/
OCR Support PDF and not in the form of Image PDF.
List for further consideration on 14.08.2023....”*

2. For the compliance of Hon'ble NGT directives, following members have been nominated by the concerned departments: -
 - a. Shri Sahdev Kumar Mishra, ADM (F/R), Sonbhadra.
 - b. Shri Rajendra D Patil, Scientist-D, CPCB RD-Lucknow; and
 - c. Shri Umesh Gupta, AEE, UPPCB Sonbhadra.
3. The Committee conducted the field visit of M/s Birla Carbon India Private Limited, Renukoot, Sonbhadra on dated 21.06.2023 to review the status of compliance and effluent management by the unit.
4. The unit has valid consents under Water and Air Acts. The consented production capacity of Carbon Black 6100 MT/Month and by-product Electricity Generation-15 MW & Steam Generation-46000 MT/Month.
5. As per the water balance chart provided by the unit, total fresh water consumption in the production process is 2400 KLD and 400 KLD treated wastewater is recycled in the process. Remaining 2000 KLD water is consumed as make-up water in three cooling towers, DM water make-up in power plant and for the domestic consumption. **(Annexure)**
6. The unit has also provided Effluent Collection Pit of 1514 KL Capacity for intermediate storage. Settling through Lamella clarifier followed by MGF Sand Filtration is the treatment system employed to remove the carbon black particles from the effluent. The treatment capacity of the ETP is 250 KLD. The treated effluent is recycled in the process. **(Annexure)**



7. The unit has also provided STP of capacity 250 KLD for treatment domestic effluent. The primary and secondary treatment system followed by two stage filtration units (MGF & Activated carbon filters) has been employed for the treatment. The treated effluent is used for cooling tower make-up.
(Annexure)

8. The matter raised in the application was related to the effluent discharged by the unit during February 2021.

8.1. The unit was visited by the team of officials from UPPCB along with the Member of Parliament Shri Pakodilal Kaul on 22.01.2021. During the visit the black color effluent was seen flowing into the adjacent drain which is finally meeting to River Son through River Renu.

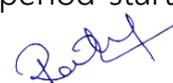
8.2. The joint committee comprising of representatives from CPCB, UPPCB and District Magistrate constituted by Hon'ble NGT in the matter of Original Application No. 164/2018 Ashwani Kumar Dubey Applicant Vs Union of India & Ors. Respondent(s) visited the unit on 09.02.2021. The committee in its report state that, *'It was informed that they are reusing and recycling the treated effluent. However, the team found that, there was a bypass arrangement through boundary wall near ETP through which the dark blackish effluent was letting out into the drain outside the plant premises.'*

8.3. Regional Office, UPPCB, Sonbhadra has visited the unit on 02.03.2023 and found the status as complying. Regional Office, UPPCB, Sonbhadra vide letter Dated 05.03.2021 recommended to impose the Environment compensation on said unit for defaulting period starting



Sahdeo
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Mishra

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from 22.01.2021 to 02.03.2021. By accepting this recommendation, Head Office, UPPCB has issued a show-cause notice to the said industry on 24.03.2021.

8.4. The same constituted joint committee in the matter of Original Application No. 164/2018 again visited the unit during June 07-11, 2021 and reported the status as following,

8.4.1. *The unit is achieving ZLD for ETP & STP.*

8.4.2. *The leakages through the boundary wall near ETP found during the earlier visit is trapped.*

8.4.3. *The unit has also installed a CCTV camera at the said spot. And also provided the footage of random dates which shows that the wastewater was not discharging outside the plant boundary.*

8.5. Thereafter, during the quarterly visits of the said joint committee, the unit was always found complying with the ZLD condition.

8.6. Even during the visit of the joint committee constitute in this matter also found that the unit has not discharging any effluent outside the plant premises and monitoring the status through the CCTV camera installed on the boundary wall.

9. The UPPCB has imposed the environmental compensation of Rs. 1,20,000/- for discharging the effluent outside the plant premises.

9.1. Regional Office, UPPCB, Sonbhadra office vide its report dated 05.03.2021, recommended for imposing the environmental compensation at the rate of Rs. 30,000/- per day for the period of 40 days starting from the day on which the unit was first time found

discharging the effluent outside the plant premises i.e., 22.01.2021 to the date of latest visit i.e., 02.03.2021.

9.2. Based on the report of the Regional Office, UPPCB Lucknow has issued show cause notice to the unit vide letter dated 24.03.2021. **(Annexure)**

9.3. The unit submitted a letter to the UPPCB on 07.10.2022 that the said discharge was been eliminated within 04 days immediately after the inspection of the committee on 09.02.2021. By accepting the claim of the unit UPPCB issued the direction on 29.11.2022 and imposed the environmental compensation for 4 days at the rate of 30.000/- day, which was paid by the unit.

9.4. However, the compensation imposed only for 4-days needs to be revisited and reviewed considering the available facts.

10. The unit has also submitted representation to the committee along with the supporting documents. The unit claims that the applicant is the ex-employ of the company and having the responsibility of the EHS (Environment, Health, and Safety), during the reported period of non-compliance in February 2021. However, later he has dispute with the company and due to which he has filed this application. **(Annexure)**

11. Finding of the committee:

11.1. It is true that the unit discharged the blackish effluent into the adjacent drain during January-February 2021, which was observed by UPPCB on 22.01.2021 and the joint committee on 09.02.2021.



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11.2. However, the unit has eliminated the said leakages through the boundary wall near ETP and installed a CCTV camera at the said spot for continuous surveillance.

11.3. The compliance status in this regard has been verified by UPPCB on 02.03.2021 and thereafter in each quarterly visit of the joint committee constituted in the matter of OA No 164/2018, the unit was always found complying with the ZLD condition.

11.4. The joint committee constituted in this matter visited the industry on 21.06.2023 and found that the unit is achieving ZLD through recycling of the treated effluent.

11.5. However, the UPPCB needs to revisit the period of non-compliances considered for imposing the environmental compensation.

Committee member	Signature
Shri Sahdev Kumar Mishra, ADM (F/R) Sonbhadra	Sahdeo Kumar Mishra  Digitally signed by Sahdeo Kumar Mishra Date: 2023.08.10 03:37:22 -07'00'
Shri Rajendra D. Patil, Scientist D Regional Directorate, CPCB Lucknow	 10.08/2023
Shri Umesh Gupta, AEE Regional Office, UPPCB Sonbhadra	 10/08/2023
Date: 10.08.2023	

List of Annexures

1. Air Consent
2. Water Consent
3. Hazardous Waste Authorization
4. Water Balance Chart
5. Effluent Water Management System flow chart
6. Sewage Treatment Plant flow chart
7. Show cause notice Dated. 24.03.2021
8. Direction issued by UPPCB
9. Representation by the Unit



CONSENT ORDER

Ref No. -
37060/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/SONBHADRA/2018

Dated : 30/01/2019

To ,

Shri SHYAM RATHI
M/s BIRLA CARBON INDIA PRIVATE LIMITED
Birla Carbon India Private Limited,SONBHADRA,231217
SONBHADRA

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. BIRLA CARBON INDIA PRIVATE LIMITED

Reference Application No. 3456925

Dated : 30/01/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s BIRLA CARBON INDIA PRIVATE LIMITED. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2019 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

TANZAR ULLAH KHAN Digitally signed by TANZAR ULLAH KHAN
Date: 2019.01.30 17:58:18 +05'30'

Chief Environmental Officer (circle-2)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Sonbhadra with the direction to send the compliance report of consent conditions on quarterly basis.

TANZAR ULLAH KHAN Digitally signed by TANZAR ULLAH KHAN
Date: 2019.01.30 17:58:30 +05'30'

Chief Environmental Officer (circle-2)

Dated : 30/01/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Carbon Black -6100 MT/Month and By product Electricity Generation-15 MW & Steam Generation-46000 MT/Month.

2(a) . The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Boiler-31 TPH	Off Gas	01	Particulate Matter	75 meter high stack from ground level.
2	Boiler- 55 TPH	Off Gas	02	Particulate Matter	82 meter high stack from ground level.
3	Dryer-1	Off Gas	03	Particulate Matter	45.5 meter high stack from ground level.
4	Dryer-2	Off Gas	04	Particulate Matter	50.5 meter high stack from ground level.
5	Purge Gas Filter-02 Nos	-	05 & 06	Particulate Matter	36 meter and 42.25 meter high stacks from ground level with Bag filters
6	D.G. Set-2250 KVA	HSD	07	Particulate Matter	30 meter high stack with acoustic enclosure.
7	D.G. Set-1250 KVA	HSD	08	Particulate Matter	20 meter high stack with acoustic enclosure.
8	Reactor- 03 Nos.X 2	-	-	Particulate Matter	Went scrubber installed on each reactor and one bag filter is installed on each 03 reactors

2(b) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	150 mg/Nm ³
2	02	Particulate Matter	150 mg/Nm ³
3	07	Particulate Matter	less or equal to 0.2 gm/Kw per hour
4	08	Particulate Matter	less or equal to 0.2 gm/Kw per hour
5	03	Particulate Matter	As per EP Rules 1986
6	04	Particulate Matter	As per EP Rules 1986
7	05	Particulate Matter	As per EP Rules 1986
8	06	Particulate Matter	As per EP Rules 1986

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

1. This consent of M/s Birla Carbon India Pvt Ltd., (Old Name- SKI Carbon Black India Pvt. Ltd. Unit-Renukoot, Murdha, Renukoot, Sonhadra) is valid for production of Carbon Black -6100 MT/Month and By product Electricity Generation-15 MW & Steam Generation-46000 MT/Month using raw material Carbon Black Feed Stock, LHSL/LDO, Potassium Nitrate, Molasses etc.
2. Industry shall operate and maintain installed APCS effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986. Industry shall submit the stack monitoring / Ambient air monitoring reports of approved laboratory on quarterly basis to the Board.
3. Industry shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and shall submit details of Hazardous waste disposal in Form-10.
4. Solid waste shall be disposed in such manner, so that no water, air and soil pollution takes place.
5. Industry shall operate and maintain installed Online Continuous Emission Monitoring System effectively and transmit data to CPCB server. Industry shall also calibrate installed OCEMS from recognized agency on six monthly basis.
6. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com."
7. Industry shall maintain a nursery of minimum 100 new plants within the premises with protection measures for ensuring their survival.
8. Industry shall comply with the provisions of Public Liability Insurance Act, 1991.
9. Industry shall submit the copy of Onsite emergency plan approved by the competent authority within 01 month.
10. Industry shall submit environmental statement in prescribed format as per rule 14 of Environment (Protection) Act, 1986.
11. Industry will have to deposit the revised fee whenever it is notified.
12. Industry shall abide by directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
13. Industry shall comply with the directions issued under Singrauli Action Plan in time bound manner.
14. Industry shall comply with the recommendations of Core Committee, constituted by Hon'ble NGT.
15. Industry shall comply with the relevant provisions of Environmental Laws.
16. In case of closure directions under section-5 of E(P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

TANZAR ULLAH KHAN Digitally signed by TANZAR ULLAH KHAN
Date: 2019.01.30 17:58:46 +05'30'

Chief Environmental Officer (circle-2)



CONSENT ORDER

Ref No. -
37095/UPPCB/Sonebhadra(UPPCBRO)/CTO/water/SONBHADRA/2018

Dated : 30/01/2019

To ,

Shri SHYAM RATHI
M/s BIRLA CARBON INDIA PRIVATE LIMITED
Birla Carbon India Private Limited,SONBHADRA,231217
SONBHADRA

Sub : **Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. BIRLA CARBON INDIA PRIVATE LIMITED**

Reference Application No :3461909

Dated :30/01/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. BIRLA CARBON INDIA PRIVATE LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. **This consent is valid for the period from 01/01/2019 to 31/12/2023 .**
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
TANZAR ULLAH KHAN Digitally signed by TANZAR ULLAH KHAN
Date: 2019.01.30 17:59:12 +05'30'
Chief Environmental Officer (circle-2)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Sonbhadra with the direction to send the compliance report of consent conditions on quarterly basis.

TANZAR ULLAH KHAN Digitally signed by TANZAR ULLAH KHAN
Date: 2019.01.30 17:59:27 +05'30'
Chief Environmental Officer (circle-2)

Annexure to Consent issued to M/s.BIRLA CARBON INDIA PRIVATE LIMITED vide

Consent Order No. 3461909/ Water

Dated : 30/01/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Carbon Black -6100 MT/Month and By product Electricity Generation-15 MW & Steam Generation-46000 MT/Month.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	175 KLD treated effluent shall be reused as makeup water for cooling tower	STP
2	Industrial	550 KLD treated effluent shall be 100% reused in Gardening, Plant process and washing etc. to ensure zero liquid discharge	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	BOD	30 mg/l
2	COD	250 mg/l
3	Total Suspended Solids	100 mg/l
4	Oil & Grease	10 mg/l

- 4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	BOD	30 mg/l
2	COD	250 mg/l
3	Total Suspended Solids	100 mg/l
4	Oil & Grease	10 mg/l

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This consent of M/s Birla Carbon India Pvt Ltd., (Old Name- SKI Carbon Black India Pvt. Ltd.) Unit-Renukoot, Murdha, Renukoot, Sonbhadra is valid for production of Carbon Black -6100 MT/Month and By product Electricity Generation-15 MW & Steam Generation-46000 MT/Month using raw material Carbon Black Feed Stock, LHSL/LDO, Potassium Nitrate, Molasses etc.
2. Industry shall treat industrial effluent through ETP to achieve the standards prescribed under Environment (Protection) Rules, 1986. The treated industrial effluent shall be 100% reused in Gardening, Plant process and washing etc. to ensure zero liquid discharge outside the premises.
3. Domestic effluent shall be treated through STP and treated domestic effluent shall be used as makeup water for cooling tower.
4. The industry shall operate and maintain Online Continuous Effluent Quality Monitoring System effectively and ensure its connectivity to CPCB server. The industry shall also install web camera at ETP and final discharge point for surveillance of ZLD and send the URL with password to the Board within 01 month.
5. Solid waste shall be disposed in such manner so that no air, water and soil pollution takes place.
6. Industry shall comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and shall submit details of Hazardous waste disposal in Form-10.
7. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com."
8. Industry shall maintain a nursery of minimum 100 new plants within the premises with protection measures for ensuring their survival.
9. Industry shall comply with the provisions of Public Liability Insurance Act, 1991.
10. Industry shall submit the copy of Onsite emergency plan approved by the competent authority within 01 month.
11. Industry shall submit environmental statement in prescribed format as per rule 14 of Environment (Protection) Act, 1986.
12. Industry shall submit the permission of CGWA for withdrawal of ground water and shall comply with its conditions.
13. Industry will have to deposit the revised fee whenever it is notified.
14. Industry shall abide by directions given by Hon'ble Court, Central Pollution Control Board and UP PCB for protection and safe guard of environment from time to time.
15. Industry shall comply with the directions issued under Singrauli Action Plan in time bound manner.
16. Industry shall comply with the recommendations of Core Committee, constituted by Hon'ble NGT.
17. Industry shall comply with the relevant provisions of Environmental Laws.
18. In case of closure directions under section-5 of E(P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

TANZAR ULLAH KHAN Digitally signed by TANZAR ULLAH KHAN
Date: 2019.01.30 17:59:45 +05'30'

Chief Environmental Officer (circle-2)

**UTTAR PRADESH POLLUTION CONTROL BOARD**

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 14723/UPPCB/Sonebhadra(UPPCBRO)/HWM/SONBHADRA/2021**Dated :05/10/2021**

To,

M/s BIRLA CARBON INDIA PRIVATE LIMITED

Murdhawa Industrial Area, Renukoot, UP, pin 231217, SONBHADRA, 231217

Tehsil :Duddhi**District :SONBHADRA****Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 14723 and 05/10/2021 .
2. Reference of application (No. and date) 12453746 and 18/07/2021 .
3. Mr SURENDRA GOYAL of M/s BIRLA CARBON INDIA PRIVATE LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Murdhawa Industrial Area, Renukoot, Sonbhadra .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Chemical sludge from waste water treatment (Sch-1, Cat-35.3)	Through TSDF	1.0 MT/Annum
2	Oil from wastewater treatment (Sch.-1, Cat-1.7)	Recycle in Process	50 MT/Annum
3	Used or Spent Oil (Sch-1, Cat-5.1)	Recycle in Process	6.0 MT/Annum
4	Spent ion exchange resin containing toxic metals (Sch-1, Cat-35.2)	Through TSDF	6.0 MT/Annum
5	Spent carbon or filter medium (Sch-1, Cat-36.2)	Through TSDF	20 MT/Annum
6	Asbestos containing residues (Sch-1, Cat-15.1)	Through TSDF	1.0 MT/Annum
7	Contaminated cotton rags or other cleaning materials (Sch-1, Cat-33.2)	Through TSDF	7.2 MT/Annum
8	Oil Sludge or emulsion (Sch-1, Cat-4.1)	Through TSDF	1.0 MT/Annum
9	Empty containers contaminated with hazardous chemicals /wastes (Sch-1, Cat-33.1)	Through TSDF	10 MT/Annum

1. The authorization shall be valid for a period of 05/10/2026 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
2. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be

properly trained.

3. An application for the renewal of an authorization shall be made in form 1, before its expiry as laid down in rule. It is further brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.

4. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.

5. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

6. The authorized person shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.

7. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

8. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization issued under the Rule – 7 of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

9. You are directed to install display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

10. It is the mandatory duty of the authorized person to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

11. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.

12. An ETP sludge/salt test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

13. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.

14. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

15. You shall have the valid membership of any common TSDF for S.L.F. (M/S U.P. Waste Management Project Kumbhi Kanpur Dehat or M/s Bharat Oil and Waste Management Ltd., Kumbhi, Akbarpur, Kanpur Dehat. permitted by U.P.P.C.B.), and start sending the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within three month of this letter. The authorized incinerator is with M/s Bharat Oil Company, Sahibabad, Ghaziabad for oily waste and paint sludge only.

16. You are required to store the hazardous waste safely and send it to TSDF/incinerator within stipulated time period.

17. This authorization is valid till the industry is having valid consent as per the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

(**Authorized Signatory**)
Digitally signed by Ajay Kumar
Sharma
Date: 2021.10.17 16:40:11 +05'30'

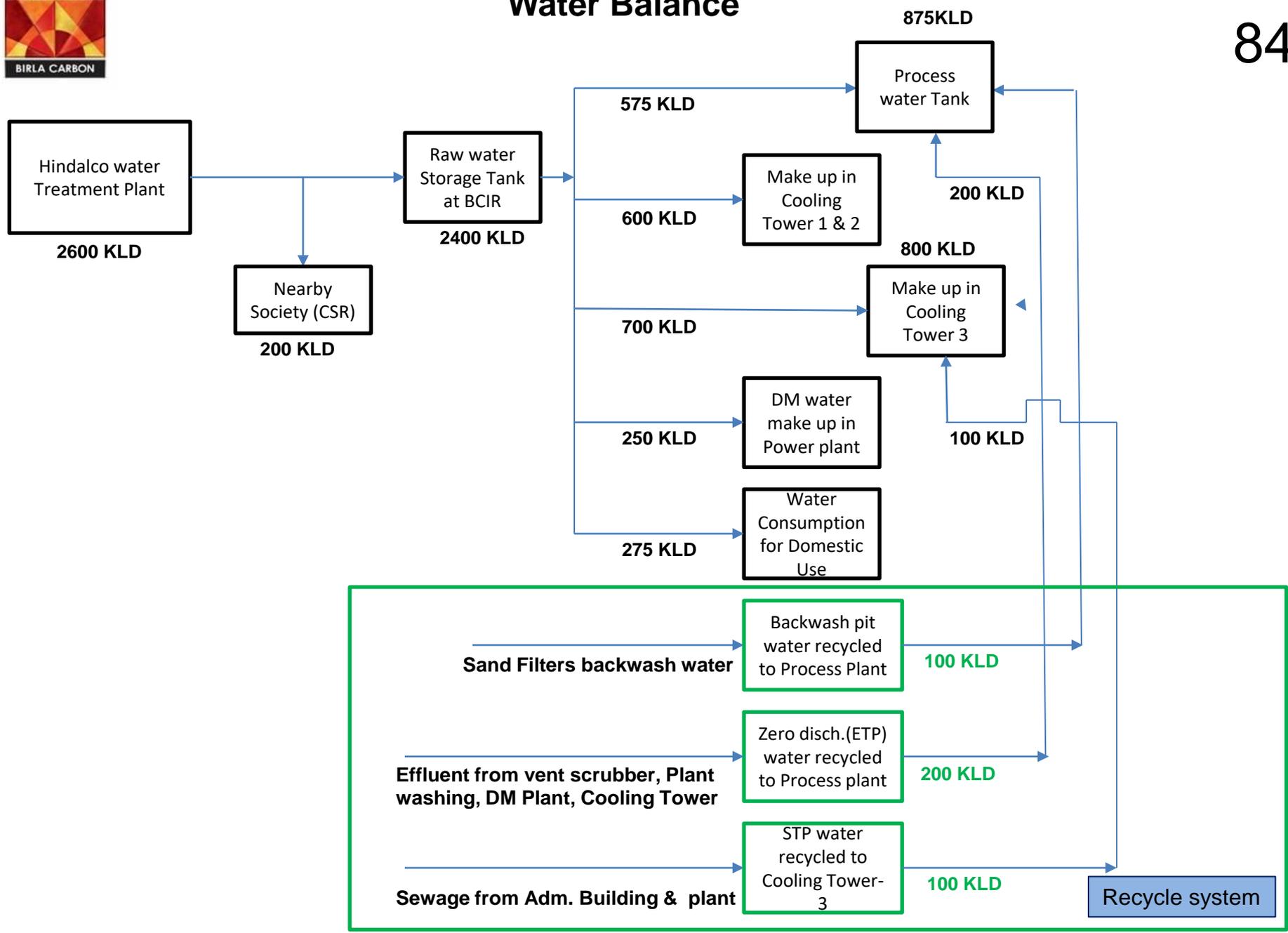
Ajay Kumar Sharma
UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Sonbhadra for information and necessary action .

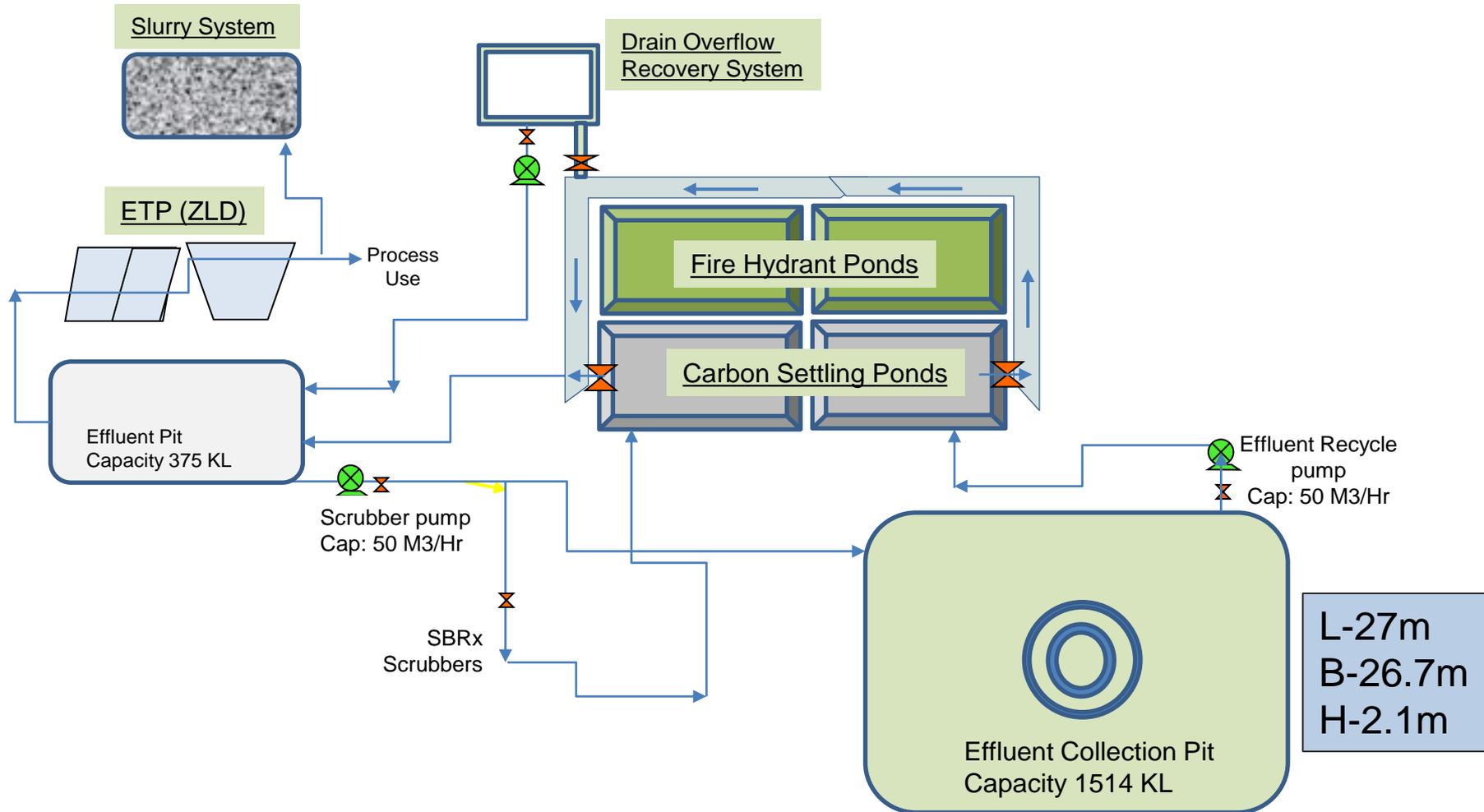
Digitally signed by Ajay Kumar
Sharma
Date: 2021.10.17 16:40:47 +05'30'

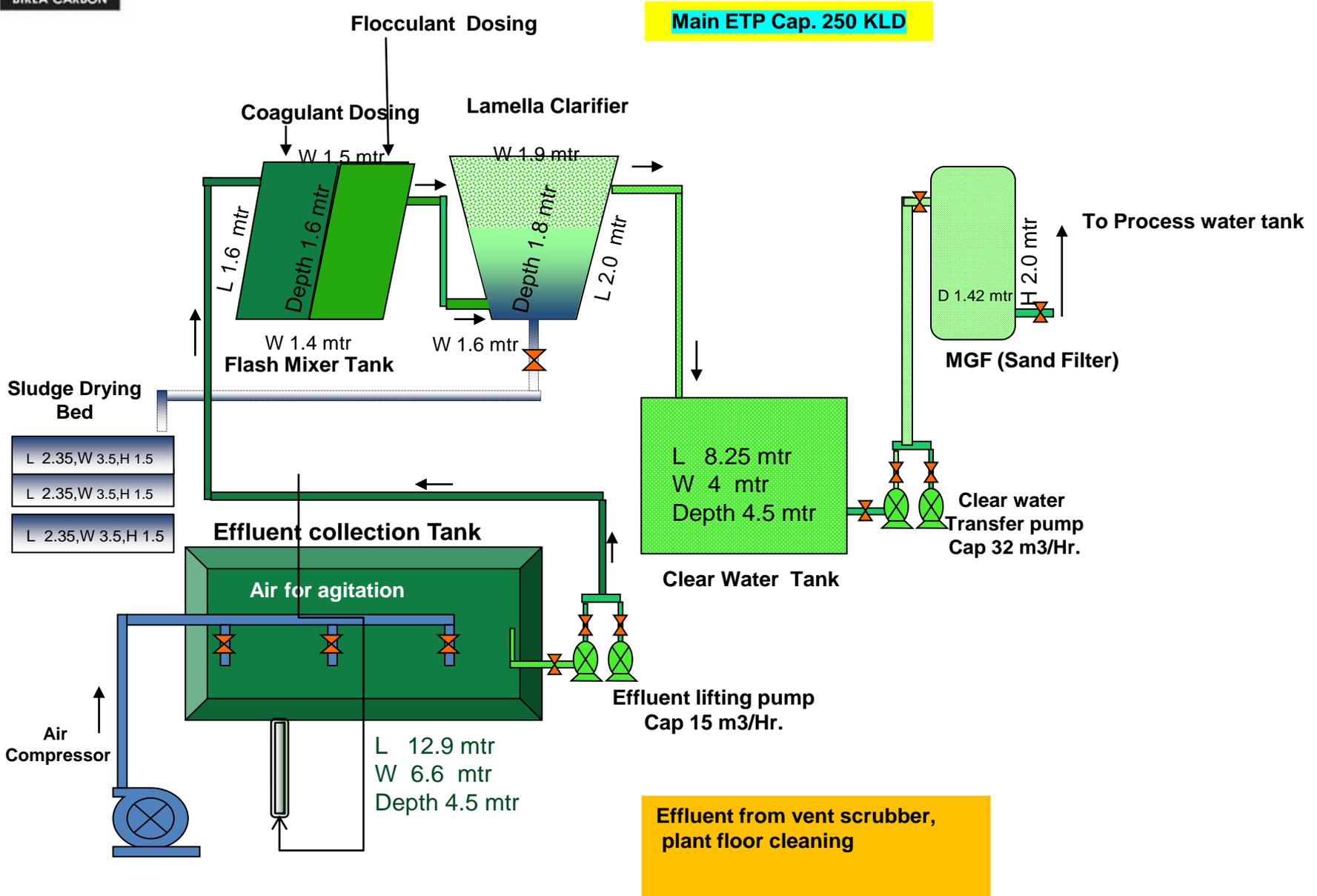
Ajay Kumar
Sharma
CEO/EE, I/C Circle

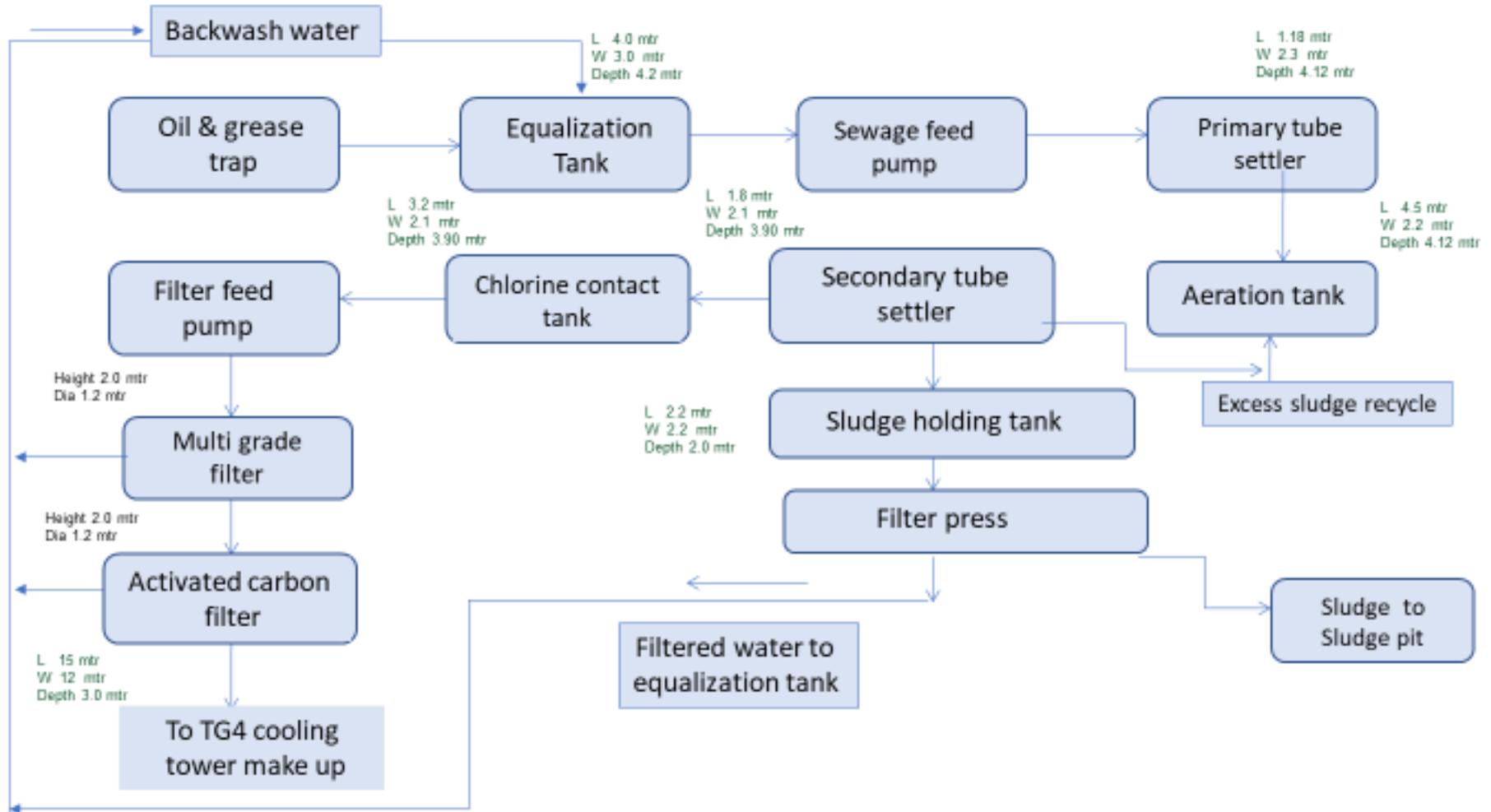
Water Balance



An Extension of ZLD Plant by adding 1514 KL effluent collection pit in Effluent treatment system.







Capacity-
250 KLD



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

88

Ref. No. 461072 / सी-2/जल-69/कार्बन नोटिस/सोनभद्र/21

दिनांक 24-3-21
Date

सेवा में,

पंजीकृत

मैसर्स बिरला कार्बन इण्डिया प्रा०लि०,
(पूर्व नाम-मे० एस०के०आई० कार्बन ब्लैक (इण्डिया) प्रा०लि०),
यूनिट-रेनुकूट, मुर्घवा, रेनुकूट,
जनपद-सोनभद्र ।

यह कि उद्योग मैसर्स बिरला कार्बन इण्डिया प्रा०लि० (पूर्व नाम-मे० एस०के०आई० कार्बन ब्लैक (इण्डिया) प्रा०लि०), यूनिट-रेनुकूट, मुर्घवा, रेनुकूट, सोनभद्र जिसे आगे उद्योग कहा जायेगा, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि आपके उद्योग मैसर्स बिरला कार्बन इण्डिया प्रा०लि० (पूर्व नाम-मे० एस०के०आई० कार्बन ब्लैक (इण्डिया) प्रा०लि०), यूनिट-रेनुकूट, मुर्घवा, रेनुकूट, सोनभद्र का निरीक्षण केन्द्रीय प्रदूषण नियंत्रण बोर्ड, राज्य बोर्ड तथा जिला प्रशासन, सोनभद्र के सदस्यों द्वारा दिनांक 09.02.2021 को किया गया। आख्यानसार निरीक्षण के समय उद्योग परिसर की वाउण्ड्री के समीप जिओ को-आर्डिनेट्स अक्षांस-24.228411 एवं देशान्तर-83.036386 बिन्दु पर औद्योगिक उत्प्रवाह का निस्तारण बिना शोधन किये हुए किये जाने का साक्ष्य दृष्टिगोचर हुआ है। निरीक्षण के समय उद्योग में स्थापित उत्प्रवाह शुद्धीकरण संयंत्र व्यवस्था के समीप पाये गये साक्ष्यों के भौतिक सत्यापन से प्रतीत हो रहा है कि उद्योग की प्रक्रिया से उत्पन्न कार्बन युक्त उत्प्रवाह, ई०टी०पी० से ओवर फ्लो होकर अक्षांस-24.228411 एवं देशान्तर-83.036386 बिन्दु पर बिना शुद्धीकृत हुए स्थानीय नाले में निस्तारित किया जाता है, जो रेणु नदी में मिलता है, जिससे रेणु नदी एवं अन्ततोगत्वा सोन नदी के जल की गुणता प्रभावित होती है। निरीक्षण के समय स्थानीय नाले में काले रंग का उत्प्रवाह निस्तारित होता हुआ पाया गया।

उक्त नाले का निरीक्षण पूर्व में भी श्री पकौड़ी लाल कोल, मा० संसद सदस्य के साथ दिनांक-22.01.2021 को किया गया था तथा नाले में निस्तारित हो रहे उत्प्रवाह में कार्बन ब्लैक के कारण पानी का रंग काला पाया गया था। उद्योग की हाऊसकीपिंग उचित रूप से नहीं किये जाने तथा उद्योग की प्रक्रिया से उत्पन्न कार्बन युक्त उत्प्रवाह को बिना शुद्धीकृत किये हुए स्थानीय नाले में निस्तारित होने के कारण रेणु नदी एवं अन्ततोगत्वा सोन नदी के जल की गुणता प्रभावित हो रही है। इस प्रकार उद्योग द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित के आज्ञापक प्राविधानों का स्पष्ट उल्लंघन किया जा रहा है।

क्षेत्रीय कार्यालय द्वारा प्रेषित आख्या एवं संस्तुति दिनांक 05.03.2021 के द्वारा आपके उद्योग के विरुद्ध दिनांक 22.01.2021 से अद्यतन निरीक्षण दिनांक 02.03.2021 तक अर्थात् 40 दिनों के उल्लंघन अवधि हेतु रू० 30,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33-ए के अन्तर्गत कार्यवाही किये जाने की संस्तुति की गयी है।

अतः जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 (यथासंशोधित) की धारा-33ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन एवं उपरोक्त वर्णित तथ्यों के परिप्रेक्ष्य में उद्योग के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :-

1. यह कि क्यों न मैसर्स बिरला कार्बन इण्डिया प्रा०लि० (पूर्व नाम-मे० एस०के०आई० कार्बन ब्लैक (इण्डिया) प्रा०लि०), यूनिट-रेनुकूट, मुर्घवा, रेनुकूट, सोनभद्र की संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।
2. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न आपके उद्योग के विरुद्ध उल्लंघन अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गार्ड्लाइन् के अनुसार रू० 30,000/- प्रतिदिन की दर से निस्तारित औद्योगिक उत्प्रवाह के मानक के अनुरूप प्राप्त होने तक पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायें।

उपरोक्त संबंध में अपना स्पष्टीकरण 15 दिन के अंदर बोर्ड में प्रस्तुत करना सुनिश्चित करें अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

सक्षम अधिकारी की अनुमति से निर्गत।

मुख्य पर्यावरण अधिकारी, (वृत्त-2)

टी.सी. - 12 वी, विभूति खण्ड, गोगती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई-मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com

प्रतिलिपि :-

1. जिलाधिकारी, सोनभद्र को सादर सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, प्राप्ति एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर निस्तारित उत्प्रवाह नमूने की विश्लेषण आख्या सहित पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में संस्तुति आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, (वृत्त-2)

LAK



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

90

Annexure - C

संदर्भ सं०

Ref. No.

सोना में

11-8/482-22 17-8-22/उत्तर-1/3/22

दिनांक

Date

29-11-22

पंजीकृत

मै० विरला कार्बन इण्डिया प्राइवेट लि०
(पूर्व नाम मै० एस०के०आई० कार्बन ब्लैक (इण्डिया) प्रा०लि०),
यूनिट-रेनुकूट, मुर्घवा, रेनुकूट, सोनमद।
सोनामद- सोनमद।

विषय मै० विरला कार्बन इण्डिया प्राइवेट लि० (पूर्व नाम मै० एस०के०आई० कार्बन ब्लैक (इण्डिया) प्रा०लि०),
यूनिट-रेनुकूट, मुर्घवा, रेनुकूट, सोनमद के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिसूचित किये जाने के सम्बन्ध में।

संदर्भ

उद्योग मै० विरला कार्बन इण्डिया प्राइवेट लि० (पूर्व नाम मै० एस०के०आई० कार्बन ब्लैक (इण्डिया) प्रा०लि०),
यूनिट-रेनुकूट, मुर्घवा, रेनुकूट, सोनमद के पूर्व में केन्द्रीय प्रदूषण नियंत्रण बोर्ड, राज्य बोर्ड तथा जिला प्रशासन, रायचन्द्र क
सदरले द्वारा दिनांक 09.02.2021 को किये गये निरीक्षण के समय उद्योग की प्रक्रिया से उत्पन्न उत्स्रवाह, ईंधनोपयोग या
अन्य फलौ होकर दिना शुद्धिकृत हुए स्थानीय नाले में निस्तारित किया जाता पाये जाने के कारण उद्योग का बाई
मुखावह के पत्र दिनांक 24.03.2021 द्वारा कारण बताओ नोटिस जारी किया गया था। उद्योग द्वारा अपना प्रत्यक्षदन
दिनांक 07.10.2022 मै० मुख्यालय को प्रेषित करते हुए सूचित किया है कि औद्योगिक प्रक्रिया से जनिता उत्स्रवाह का
केन्द्रोत्स्रवाह सिस्टम द्वारा यत् प्रतिशत पुन चक्रित कर उत्पादन प्रक्रिया में प्रयोग किया जाता है तथा परिवार से बाहर
ऐसे प्रकार का उत्स्रवाह निस्तारित नहीं किया जाता है। शोधित उत्स्रवाह के रिसाईक्लिंग की मॉनीटरिंग हेतु
इलेक्ट्रोनिगेटिव फ्लो मीटर स्थापित है जिसका ऑनलाइन रियल टाइम मॉनीटरिंग डाटा केन्द्रीय प्रदूषण नियंत्रण बोर्ड को
प्रेषित किया जाता है। उद्योग के पत्र दिनांक 07.10.2022 द्वारा अवगत कराया गया है कि पूर्व में तनिति द्वारा दिनांक
09.02.2021 को किये गये उद्योग के निरीक्षण के समय प्रक्रिया से उत्पन्न कार्बनयुक्त ओवर फ्लो होने के कारण बिना
शुद्धिकृत हुए स्थानीय नाले में निस्तारित होता हुआ पाया गया था। तत्कर्म में उद्योग द्वारा त्वरित कार्यवाही करते हुए 04
दिन के अन्दर जे०एल०डी० प्लाण्ट का सुदृढीकरण किया गया था, जिससे उत्स्रवाह के लीकेज की सम्भावना न रहे।

उपरोक्तानुसार उद्योग से कार्बनयुक्त उत्स्रवाह ओवरफ्लो होकर स्थानीय नाले में निस्तारित किये जाने के कारण
उद्योग पर 04 दिवस की उत्स्रघन अवधि हेतु रू० 30,000/- प्रतिदिन की दर से रू० 1,20,000/- (रू० एक लाख बीस
हजार मात्र) की पर्यावरणीय क्षतिपूर्ति आंकलित है।

उपरोक्त तथ्यों के परिप्रेक्ष्य में एवं सक्षम स्तर से अनुमोदनोपरान्त उद्योग मै० विरला कार्बन इण्डिया प्राइवेट लि० (पूर्व
नाम मै० एस०के०आई० कार्बन ब्लैक (इण्डिया) प्रा०लि०), यूनिट-रेनुकूट, मुर्घवा, रेनुकूट, सोनमद पर रू० 1,20,000/-
(रू० एक लाख बीस हजार मात्र) पर्यावरणीय क्षतिपूर्ति के रूप में अधिसूचित किया जाता है तथा निर्देशित किया जाता है
कि पर्यावरणीय क्षतिपूर्ति की धनराशि को उ०प्र० प्रदूषण नियंत्रण बोर्ड को, यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोभतो
नगर, सखनऊ स्थित ब्रक के खाता संख्या-701502010002104 आई०एफ०एस० कोड-UBIN0570150 में एक सप्ताह
के अन्दर जमा कर, जमा की गयी धनराशि का साध्य क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें।
कार्यवाही की स्थिति में पर्यावरणीय क्षतिपूर्ति की वसूली हेतु भू-राजस्व की भांति वसूली की कार्यवाही की जायेगी, जिसका
सम्पूर्ण उत्तरदायित्व उद्योग स्वामी का स्वयं का होगा।

सक्षम अधिकारी के अनुमोद से निर्गमित।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

-2-

कै०के०-12 वी, विभूति खण्ड, गोमती नगर,
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प्रतिलिपि :-

1. जिलाधिकारी, सोनभद्र को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ कि उद्योग से पर्यावरणीय क्षतिपूर्ति की धनराशि निर्धारित समयावधि में प्राप्त न होने की स्थिति में भू-राजस्व की भांति वसूली की कार्यवाही हेतु प्रस्ताव जिलाधिकारी के समक्ष प्रस्तुत किये जाने की कार्यवाही सुनिश्चित की जायें।
3. लेखाधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस आशय से कि क्षतिपूर्ति मद में प्राप्त धनराशि का विवरण वृत्त को उपलब्ध कराने का कष्ट करें।

मुख्य पर्यावरण अधिकारी (वृत्त-2)



Date: 22nd June 2023

To:
Mr. R. D. Patil,
Scientist, Cantral Pollution Control Board,
Vibhuti Khand, Gomti Nagar, Lucknow,
Uttar Pradesh, Pin: 226010

Reference: The order, dated 18.05.2023, of Honorable Principal Bench, NGT, New Delhi against the original application no. 336/2023.

Subject: Brief note on the applicant Mr. Pankaj Srivastava.

Respected Sir,

Mr. Pankaj Srivastava was our employee. He joined Birla Carbon on 24th September 1988 as Process Engineer. He worked in production department for around 10 years. Thereafter, he worked in Technical Cell for about 8 years. Ultimately, he moved to Safety, Health & Environment department in the year 2006. He was head of Safety, Health & Environment department until September 2020.

In September'20, he applied for early retirement (**Annexure I**). His application, early retirement, was accepted and he was released from the services of the company. The applicant again requested to employ him for one year sighting his family situation and his father's health. The Company sympathetically considered his application and accepted his request and engaged him again as retainer for one year (**Annexure II**) starting from 1st October, 2020 to 30th October, 2021.

After completion of one year, the employee again requested for employment with the company for next three years. He send a request mail on 31st July, 2021 to our Business Head with Cc to HR team & Unit Head (**Annexure III**). His request was not accepted and finally, he was separated from the company from 1st August 2021 onwards.

Even after working for 33 years in the company and grown from the level of Trainee Engineer to Assistant General Manager (HSE), he wanted undue favours from the company. He was threatening the company to engage him again for three years, else he will create troubles for the company. The company refused to bow down against Mr. Pradeep Srivastava and ended his services with the company as per the terms & conditions of his retainer-ship letter (Annexure II).

Birla Carbon India Private Limited
(Formerly known as SKI Carbon Black (India) Private Limited)
Unit : Renukoot

Murdhwa Indl. Area, P.O. Renukoot, Dist. Sonebhadra - 231 217, U.P., India

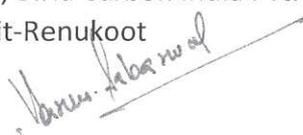
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To take revenge from the company, he made false allegations related to Environment non-compliance to the Hon. NGT. The non-compliances given in his application were for the month of June'21 & July'21, just before his separation from the company. He misrepresented the facts to create false case against the company. It is to be noted that he headed EHS department for 15 years, which includes responsibility for Environmental compliances.

it is our humble request to consider above facts while deciding in the matter.

Yours faithfully
For, Birla Carbon India Pvt. Ltd,
Unit-Renukoot


Varun Sabarwal
Unit Head

Encl.: As mentioned above

Cc:

1. Mr. R. D. Patil, Scientist, Central Pollution Control Board, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh, Pin: 226010.
2. Regional Officer, Uttar Pradesh Pollution Control Board, H. No. 162, Uttar Mahal, Roberstgunj, Dist. Sonbhadra, UP, Pin: 231216.

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